

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 9462/2022

(Arising out of impugned final judgment and order dated 23-12-2021 in CMP No. 100015/2021 passed by the High Court Of Karnataka Circuit Bench At Dharwad)

JSW STEEL LIMITED

Petitioner(s)

VERSUS

SOUTH WESTERN RAILWAY & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.75755/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.75756/2022-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES )

Date : 20-05-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT  
HON'BLE MR. JUSTICE S. RAVINDRA BHAT  
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Mr. K.V. Viswanathan, Sr. Adv.  
Ms. Anushka Sharda, Adv.  
Mr. Madhav Khosla, Adv.  
Mr. Rohit Ghosh, Adv.  
M/S. Khaitan & Co., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice, returnable on 18.07.2022.

Pending further consideration, ad interim ex-parte stay in terms of paragraph 8(a)& (b) of the SLP is granted.

(INDU MARWAH)  
COURT MASTER (SH)

(VIRENDER SINGH)  
BRANCH OFFICER